
**Pragatisheel Machhua Sahkari Samiti Maryadit Girra Vs State Of
Chhattisgarh And Ors**

Writ Petition (C) No. 2058 Of 2018

Court: Chhattisgarh High Court

Date of Decision: July 26, 2018

Citation: (2018) 07 CHH CK 0328

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Pushpendra Kumar Patel, Ashish Surana

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. This writ petition has been preferred by the petitioner being aggrieved against the order dated 22.03.2018 (Annexure - P/1) passed by Additional

Commissioner, Raipur.

2. Learned State counsel would submit that against the order of Additional Commissioner, revision would be maintainable before the Revisional

Authority under the Chhattisgarh Panchayats (Appeal and Revision) Rules, 1995 (for brevity, 'Rules of 1995').

3. At this stage, learned counsel for the petitioner submits that he may be allowed to prefer revision before the Revisional Authority under the Rules of

1995.

4. The prayer is fair and reasonable and is accordingly allowed.

5. Be that as it may, if the petitioner prefers revision before the Revisional Authority within two weeks from today, it will be considered and decided

by the said authority, expeditiously, in accordance with law.

6. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).

Certified copy today.